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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 12321/2023**
DHARMENDRA SINGHPetitioner

Through: Mr. Abhay Kumar Bhargava,
Mr. Satyaarth Sinha, Ms. Shradha Mewati,
Adv.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr. Krishna Kumar Sharma,
SPC, Mr. Anil Devlal, GP.
Insp Athurv CRPF, Mr Inderpal and Mr
Ramniwas Yadav CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **18.11.2025**

C. HARI SHANKAR, J.

1. The petitioner seeks re-fixation of seniority without impleading necessary parties.
2. We are finding, everyday, petition after petition seeking ante-dated seniority without impleading necessary parties.
3. It is a well-settled principle, laid down by the Supreme Court in *State of Rajasthan v Ucchab Lal Chhanwal*¹, *Vijay Kumar Kaul v Union of India*², *Indu Shekhar Singh v State of U.P.*³, *J.S. Yadav v*

¹ (2014) 1 SCC 144

² (2012) 7 SCC 610

³ (2006) 8 SCC 129



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*State of U.P*⁴ and *Padam Singh Jhina v Union of India*⁵, that, in cases of seniority, unless necessary parties are impleaded, the petition is not maintainable.

4. Accordingly, the writ petition is dismissed with liberty to the petitioner to re-institute the petition after impleading necessary parties.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 18, 2025/at

⁴ (2011) 6 SCC 570

⁵ (1974) 1 SLR 594 (SC)